
(2022) 11 TDSAT CK 0023

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition No. 618 Of 2015

Indusind Media &
Communications Ltd

APPELLANT

Vs

Mohd Salim

RESPONDENT

Date of Decision: Nov. 10, 2022

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Kanupriya Gupta

Judgement

Even after revised list, none is for respondent, though a notice was issued by this Tribunal. Counsel for petitioner is present. Counsel for respondent

was not there on previous date too.

It is being said to be deliberate. A request is being made for service through police mode.

Hence, let steps be taken, by way of affidavit, detailing police station etc. for making the service through concerned police station to respondent(s).

It be filed by the petitioner within two weeks. After such steps, let notice be issued through police mode to the respondent(s) fixing date for further

direction by office.

List the matter for directions on 14.2.2023.